

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
29-04-2024 AT 10:30 AM**

**CP(IB) No.271/9/HDB/2020
AND
IA (IBC) 825/2024 in CP(IB) No.271/9/HDB/2020
u/s. 9 of IBC, 2016**

IN THE MATTER OF:

Cryon Software Experts India Pvt Ltd

...Operational Creditor

AND

Bodhtree Consulting Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 825/2024

Learned Counsel for applicant/Monitoring Committee physically. Matter passed over.

Matter called again.

Learned Counsel Mr Shabeer Ahmed, for applicant present through Video Conference.

This being an application to dissolve the monitoring committee on the ground that according to the chairman of the Monitoring committee the plan has been implemented fully. Let the notice of this application given to the SRA by registered/ speed post with acknowledgment due and through e-mail, to be taken up within 3 days' time. Meanwhile, counter if any to be filed by the SRA. Matter adjourned to 10.05.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)